

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13019/03/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 28th February, 2019.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint (1) Shri Bhargav Dhirenbai Karia and (2) Smt. Sangeeta Kamalsingh Vishen. to be Judges of the Gujarat High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.

MJP
28/2/2019

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi-110002.

No. K. 13019/03/2016-US.I

Dated 28.02.2019

Copy to:-

1. (i) Shri Bhargav Dhirenbhai Karia and (ii) Smt. Sangeeta Kamalsingh Vishen, C/o The Registrar General, Gujarat High Court, Sola, Ahmedabad.
2. The Secretary to the Governor of Gujarat, Gandhinagar.
3. The Secretary to the Chief Minister of Gujarat, Gandhinagar.
4. The Secretary to the Acting Chief Justice, Gujarat High Court, Sola, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Registrar General, Gujarat High Court, Sola, Ahmedabad.
7. The Accountant General, Gujarat, Gandhinagar.
8. The President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(RK))/DS(S)/S.O.(Desk)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A. N. Saxena

(A.N. Saxena)

Deputy Secretary to the Government of India

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